

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:4075
ANSWERED ON:25.08.2004
SUB-STANDARD TESTING LABS
Shahid Shri Mohammed;Singh Shri Prabhunath

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether a large number of sub-standard testing labs are operating in Bihar, Jharkhand and Orissa;
- (b) if so, the names of the labs which have been found sub-standard by the DCGI office in each State;
- (c) the measures taken to cancel the licences of these labs; and
- (d) the manner in which DCGI office monitors testing of samples by these labs?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (d): The Drugs and Cosmetics Act, 1940 and Rules thereunder do not specifically define the word 'Sub standard testing laboratories.'

Approval of drug testing laboratories is granted on Form 37 of Drugs and Cosmetics Rules, 1945 by the State Drugs Controlling Authorities and day to day control of such laboratories is enforced by them.

However, Central Government has taken initiative to carryout the technical audit of these approved Drug Testing laboratories, including those in Jharkhand, Bihar and Orissa. The discrepancies observed during Technical Audit have been communicated to the concerned State Authorities for necessary action.